



LEGISLATIVE ASSEMBLY OF GOA

THE GOA LEGISLATIVE DIPLOMA NO. 645 dated 30-3-1933 (AMENDMENT) BILL, 1995

(Bill No. 18 of 1995)

(By Shri Prakash Velip, M. L. A.)

(To be introduced in the Legislative Assembly of Goa)

The Goa Legislative Diploma No. 645
dated 30-3-1933 (Amendment) Bill, 1995

(Bill No. 18 of 1995)

A
BILL

to amend the provisions of the Legislative Diploma No. 645 dated 30-3-1933 in its application to the State of Goa.

Be it enacted by the Legislative Assembly of Goa in the Forty Sixth Year of the Republic of India as follows:—

1. *Short title and commencement:*— (1) This Act may be called the Goa Legislative Diploma No. 645 dated 30-3-1933 (Amendment) Act, 1995.

(2) It shall come into force at once.

2. *Amendment of Article 2.*— In Article 2 of the Legislative Diploma No. 645 dated 30-3-1933 for paras 1, and 2, the following shall be substituted, namely:—

“*Para 1* — Any person above eighteen years of age, residing within the jurisdiction area of Temple (Devastan) and professing Hindu Religion shall be admitted as a member (Mazane) on applying to the Administrator irrespective of race, cast, and sect of family groups on payment of Rs. 200/- (Rupees two hundred only) as the membership and agrees to pay annual subscription.

Para 2 — Every membership application shall be admitted or rejected by the Administrator having jurisdiction and accordingly maintain the membership register up-to-date, in case any application is rejected, reasons to be recorded in writing thereof, membership shall be transmitted to his legal heir or any interested person subject to the preceding para on payment of transfer fee of Rs. 50/- (Rupees fifty only)”

3. *Insertion of new para.* — After para 2 of Article 2 of the Principal Regulation, the following new para shall be inserted, namely:—

“*Para 3* — Every member (Mazane) shall be liable to pay annual subscription of Rs. 200/- (Rupees two hundred only) as the membership fee.”

(Rupees Fifty only). In default of the annual subscription for the period of four consecutive years, his membership fee shall be liable to be forfeited and ceased membership till the period, he remits the full subscription amount.

4. *Amendment of Article 17.* — In Article 17 of the Principal Regulation, the words “of the groups or family groups of which the bodies of members (mazanias) are composed, tribe, “gotra” (progeny comprising various families), when the associates are brahmins, class and surname of the members (mazanias) rights and obligations, honours and responsibilities of each family groups and of families within the family groups, cult, obligatory religious acts and festivities, fund receipts and expenditure, servants and their obligations and pay, rates of cultural and festive acts, and any other provisions that may not be in opposition to this Regulation and to the general law.” shall be deleted.

Statement of Objects and Reasons

This amendment is proposed so as to confer the rights on Hindu females to become the Mazanias (Members) of the Temples (Devastan) who resided within the jurisdiction of the Temples.

This Bill seeks the insertion of new section.

Financial Memorandum

No financial implications are involved in this Bill.

Panaji,
27th June, 1995

PRAKASH VELIP
M. L. A.

Assembly Hall,
28th June, 1995

ASHOK B. ULMAN
Secretary to the Legislative
Assembly of Goa.

(Annexure to Bill No. 18 of 1995)

The Goa Legislative Diploma No. 645 dated 30-3-1933
(Amendment) Bill, 1995.

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Legislative Diploma No. 645 dated 30-3-1933
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Article 2 — A body of members (mazanias) shall be the association of components of a Hindu temple, constituted according to the rite of their religion, for the exercise of cult.

Para 1 — Members (mazanias) shall be those who, according to the respective bye-laws, enjoy this quality, in which their male descendants in direct line and those adopted according to the respective Code of usages and customs shall succeed.

Para 2 — The quality of member (mazane) by hereditary right and birth-right shall be intransmissible.

Art. 17 — The bodies of members (mazanias) in order to have a legal constitution, shall be required to have bye-laws approved by Government, wherein, it should be mentioned the designation of the Devasthanans & their dependent temples, "of the groups or family groups of which the bodies of members (mazanias) are composed, tribe, "gotra" (progeny comprising various families), when the associates are brahmins, class and surname of the members (mazanias) rights and obligations, honours and responsibilities of each family group and of families within the family groups, cult, obligatory religious acts and festivities, fund receipts and expenditure, servants and their obligations and pay, rates of cultural and festive acts, and any other provisions that may not be in opposition to this Regulation and to the general law".

Assembly Hall,
Panaji,
28th June, 1995.

ASHOK B. ULMAN
Secretary to the Legislative
Assembly of Goa